

[Translation]

**Implementation of Cadre Rules on  
Creation of Hindi Posts**

4205. SHRI C. JANGA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether the Central Secretariat Official Language Service has since been formed and two Deputy Directors have already been reverted, if no, the reasons therefor;

(b) the reasons for not creating posts according to the cadre before implementing the cadre rules so that such reversions may be avoided; and

(c) whether Government will ensure that the cadre rules are implemented only after the creation of required number of Hindi posts according to the rules and regulations ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). With the approval of the Cabinet, it was decided to constitute a Service called the "Central Secretariat Official Language Service," in order to bring under a common cadre the various isolated Hindi posts in the different Ministries/Departments and their Attached Offices. Accordingly, in accordance with the provisions made in the Central Secretariat Official Language Service (Group 'A' Group 'B' posts) Rules, 1983 published on 24-9-83 in the Gazette of India Part II Section 3, Sub-Section (i) under G.S.R. 696, the initial constitution of Grade I (Director) and Grade II (Deputy Director) has been finalised and necessary notification in this regard issued on 1.3.1985. 25 posts of Grade II (Deputy Director) were included in Schedule-I of the aforesaid rules. Accordingly, 25 eligible departmental candidates recommended by the Selection Committee have been inducted in the Service as Deputy Directors and appointed against cadre posts. Two persons who have been reverted were officiating on ad-hoc basis even though they were not eligible to be considered for induction in Service as Deputy Director in accordance with rules. After the initial constitution, the regularly selected persons had to be given appointment and, therefore, the reversion of the two officers who were purely on ad-hoc basis was inevitable.

[English]

**National Rifle Association**

4206. SHRI DIGVIJAY SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the apex body of target shooters in India is the National Rifle Association of India;

(b) whether this organisation has now become defunct; and

(c) steps being taken to revive the Association ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) The concerned national sports federation for the discipline of shooting is the National Rifle Association of India;

(b) No, Sir, but elections of office bearers are overdue;

(c) Indian Olympic Association has indicated that elections of office bearers of National Rifle Association of India are scheduled to be held on 1-6-1985.

**Installation of 500 KW Wind Farm in Orissa**

4207. SHRI SOMNATH RATH : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Non-Conventional Energy Sources has sanctioned a project for installing a 500 KW wind farm in Orissa;

(b) whether Government has a proposal to sanction more wind farms for Orissa; and

(c) the programme of the Government in installing wind farm in Orissa during 1985-86?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) and (c). At present, there is no other specific proposal for installation of Wind Farms in Orissa during the current Financial Year.